

[Shri M. Arunachalam]

(ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in library, see No. LT—2698/86]

(3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of Messrs Bengal Chemicals and Pharmaceuticals Limited, for the year 1984-85 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library, see No. LT—2699/86]

11.12 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tea (Amendment) Bill, 1986 which was passed by the Lok Sabha at its sitting held on the 29th April, 1986, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

MR. SPEAKER : Yesterday it was decided that the Minister will replay but there are certain other Members who want to take part. So, I think, some more time may be allowed. How much time...

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Sir, we are left with 10 minutes out of the allotted time.

SHRI SOMNATH CHATTERJEE (Balpur) : Why was the Session extended ?

SHRI GHULAM NABI AZAD : The Session has not been extended for this.

MR. SPEAKER : Let there be no lunch-break and the reply will be at 12.30 hours.

SOME HON. MEMBERS : Yes.

PROF. MADHU DANDAVTE (Rajapur): I suggest that the reply should not be guillotined.

MR. SPEAKER : Okay. Agreed. I would not like to guillotine any Demand. So, the Minister will reply at 12.30 hours. Now, matters under Rule 377. Shri Chintamani Jena...

11.13 hrs.

MATTERS UNDER RULE 377

[English]

(i) Demand for introduction of dry land farming technology in areas lacking irrigation facilities.

SHRI CHINTAMANI JENA (Balasore): Sir, when our country is depending on other countries to meet the indigenous requirement of edible oil and pulses, we should raise more than one crop from 110 million hectares of non-irrigated lands of our country by introducing indigenous dry land